

Bharat Heavy Plates

612. SHRI TALARI MANOHAR: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the corporate headquarters of the public sector 'Bharat Heavy Plates and Vessels Limited' (BHFV) is proposed to be shifted from Visakhapatnam (Andhra Pradesh) to Allahabad (Uttar Pradesh); and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY): (a) No, Sir.

(b) Does not arise. Pending cases in Delhi

Courts

613. SHRI TALARI MANOHAR:

SHRIMATI RENUKA CHOU-
DHURY:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that a total of 512772 cases were pending in Delhi courts in 1982 and if so, the break up of these cases indicating civil suits, small causes suite, civil appeals, traffic challans, DDA, STA. and MCD suite, rent cases etc.;

(b) what is the position of (a)" above as on 1st April, 1968;

(c) how many of the above cases had been pending for over five years; and

(d) whether Government propose to appoint about 169 more sub-judges as reported in the Times of India dated the 10th October, 1986 to finish the backlog in a year's time?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) to (c) The information is being collected and will be laid on the Table of the House.

(d) No decision has been taken in the matter as the same is under correspondence with Delhi Administration.

Out of turn allotment of Maruti Cars

614. SHRIMATI KRISHNA KAUL: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that some persons have been allotted Maruti Cars out of turn during the last six months in the country; if so, what are the names, addresses and occupations of such persons; and

(b) what are the reasons, in each case, for which the allotment was made?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY): (a) and (b) Yes, Sir. The out of turn allotments of cars by Maruti Udyog Limited, from Manufacturer's Quota, are made according to the guidelines given by Supreme Court in their ruling dated 7th March, 1986. It -will not be an appropriate commercial practice to disclose details of these transactions between Maruti Udyog Ltd. and its customers.

Electronic voting machines in Elections

615. SHRI N. E. BALARAM

SHRI CHATURANAN
MISHRA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government are considering the proposal for switching over from the conventional method of voting to introduction of electronic machines in elections to Parliament and State Assemblies;

(b) if so, what are the details thereof;